

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.402
IB/426/ND/2022

IN THE MATTER OF:

M/s Sis Corporation	...	Applicant
Versus		
Ircon International Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 27.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:Mr. P. Nagesh, Adv., Mr. Abhijeet Swaroop, Adv., Ms. Phalguni Nigam, Adv. & Mr. Devanshu Bhadawia, Adv.
For the Respondent	: Mr. Lalit Chauhan, Adv., Ms. Laxmi Chauhan, Adv., Mr. Gaurav Rai, Adv., Ms. Nikita Chauhan, Adv. 7 Ms. Shambhvi Mansingh, Adv. along with Mr. Ahutosh Namdev representative of Ircon

ORDER

Let **Notice** be issued as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Ld. Counsel for the respondent has already appeared and accepted the notice and wants to file the reply. Let same be filed within two weeks. On receipt of the reply, rejoinder, if any, be filed within one week, with advance copy to the other side.

Let the matter be fixed for completion of pleadings and arguments on **23.11.2022.**

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Amit

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)